



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 15113/2022

Prahlad Sharma & Ors.

----Petitioners

Versus

Bar Council Of India & Ors.

----Respondents

S.B. Civil Writ Petition No. 15120/2022

Mahendra Shandilya Son Of Shri R.a. Shandilya

----Petitioner

Versus

Bar Council Of India & Ors.

----Respondents

S.B. Civil Writ Petition No. 14965/2022

Shantanu Pareek S/o Shri Suresh Kumar

----Petitioner

Versus

Bar Council Of India & Ors.

----Respondents

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For Petitioner(s) : Mr. Abhinav Sharma with  
Mr. Ram Prasad Sharma  
Mr. Sunil Samdaria with  
Mr. Ramesh Chand Bairwa  
Mr. Shantanu Pareek- Present in Person  
(in C.W. No.14965/2022)

For Respondent(s) :

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**HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL**

**Order**

**11/10/2022**

Learned counsels for the petitioners submit that vide order impugned dated 03.10.2022 passed by the respondent No.1, the Bar Council of India, the election of the Rajasthan High Court Bar Association of Jaipur Bench scheduled to be held on 18.11.2022, has



been stayed under the misconceived apprehension that the principle of "One Bar One Vote" and/or the direction issued by the Hon'ble Apex Court of India in case of **Amit Sachan & Anr. Vs. Bar Council of Uttar Pradesh: Special Leave Petition (Civil) No.15349-15350/2021**, shall not be followed inasmuch as only the date of election has been declared by the respondent No.3, the Rajasthan High Court Bar Association, Jaipur Bench on 09.09.2022 without publication of the election schedule. They would submit that in absence of publication of the electoral roll, the apprehension that the election shall be conducted in violation of the principle of "One Bar One Vote" or the direction of the Hon'ble Apex Court in case of **Amit Sachan** (supra) has no legs to stand.

Issue notice. Notices be filed in two sets. One set of notices be sent through registered post with acknowledgment due. Rule is made returnable by five weeks. Steps to be taken within a week. Notices may also be given 'dasti'.

Heard the learned counsels for the petitioners on interim relief.

Taking into consideration the contentions advanced by them and the material on record, this Court deems it just and proper to stay the operation and effect of the order dated 03.10.2022 qua election of the respondent No.3, Rajasthan High Court Bar Association, Jaipur, till further orders. However, it is made clear that election of the respondent No.3, Rajasthan High Court Bar Association shall be conducted strictly in accordance with the applicable Rules/Guidelines and direction of the Hon'ble Apex Court.

(MAHENDAR KUMAR GOYAL),J

PRAGATI/184-185 & 145